Written Answers to

Subletting of Government Accommodation

1541. SHRI HISHEY LACHUNGPA: Will the Minister of URBAN DEVELOPMENT be pleased state:

(a) whether Government has received any complaints against Government servants for subletting on sharing basis their Government quarters for running tours and travels, tent house in Delhi particularly in Aram Bagh Government colony, quarter-wise;

(b) if so, the details thereof and the number of complaints received for the last five years, till date; and

(c) the action that have been taken against the allottees for illegally running tour and travels, tent house etc. from their Government quarters?

THE MINISTER OF STATE IN TFIE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI): (a) & (b) Yes, Sir. The quarter-wise details of complaints received during last five years are given in the Statement-I (*See* below).

(c) Quarter-wise details of action taken by the Directorate of Estates on charges of subletting against the allottees are given in the Statement-II.

Statement-I

Quarter-wise details of alleged complaints against Government servants for subletting their quarters for running businesses like Tours and Travels, Tent House, etc. received during the last five years are as under:

Sl. No. (Year Jan to Dec)	Quarter No.	Subject
1	2	3	4
1	2008	C-3/225, Lodhi Colony	Running tent house
2		23/214, Lodhi Colony	Running business venture
3		C-3/240, Lodhi Colony	Running office
4		85-D, Sec-4, D.I.Z Area	Running flower business
5	2009	39/463, Panchkuian Road	Running tent house

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1	2	3	4
6		C-246, Albert square	Running tour & travel office
7		C-255, Albert square	Running tent house
8		B2/41,UDP Nehru Nagar	Rental car business
9	2010	X-316, Sarojini Nagar	Running tour & travel office
10		25-H, Aram Bagh	Running travel agency
11		463, Sec-5, R.K. Puram	Taxi services
12		167-A, Aram Bagh	Running tent house
13		10-G, Aram Bagh	Running travel business
14		C-197, Albert Square	Running tour office
15		68/1A, Sector-2, D.I.Z. Area	Running tent house
16		F-2100, Netaji Nagar	Commercial Use
17		DS-232, Sec-3, M B Road	Commercial Use
18		239, Sec-3, R K Puram	Commercial Use
19		380, Sec-7, M. B Road	Commercial Use
20		F-1747, Netaji Nagar	Commercial Use
21		15/175, Panchkuain Road	Running tent house
22	2011	674, Sec-12, RK Puram	Running commercial vehicle
23		170-H, Aram Bagh	Running Travel & Tour office
24		192-R, Aram Bagh	Running tent house
25		293, Sec-7, R K Puram	Taxi Services
26		307, Sec-7, R K. Puram	Taxi services
27		1137,Sec-8, R.K.Puram	Transport business
28		89/437, Sec-1,DIZ Area	Taxi Services

1	2	3	4
29		159-C, Aram Bagh	Commercial activity
30		72-A, Aram Bagh	Commercial activity
31		311, Sec-3, Sadiq Nagar	Running travel agency
32		19-T, Sec-4, D.I.Z Area	Running travel agency
33		10-B, Aram Bagh	Running tent house
34		H-87, Kali Bari Marg	Running tour office
35		292, Sec-3, R K Puram	Commercial activities
36		1187, Laxmi Bai Nagar	Running carpentry services
37		A-262, Moti Bagh-I	Running Grocery Shop
38	2012	879, Laxmi Bai Nagar	Running tent house
39		2/137, Sec-1, MB Road	Running travel agency
40		DS-375, Sec-3, M. B. Road	Running Taxi services
41		C-3/377, Lodhi Colony	Running tent house
42		11/194, Dev Nagar	Running Taxi services
43		4/4A, Sector-2, D.LZ. Area	Running tent house
44		752, Sec-7, M. B. Road	Running Taxi services
45		753, Sec-2, R K Puram	Running Car rental office
46		97/6, Sec-1, M. B. Road	Commercial Activities
47		167-C, Aram Bagh	Tour & Travel
48	2013 (till date)	101-A, Aram Bagh	Commercial purposes, as two battery rickshaws & TSR

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Statement-II

Quarter-wise details of action taken by the Directorate on proved charges of subletting against the allottees are given below:

Sl. No.	Quarter No.	Action Taken
1	2	3
1	23/214, Lodhi Colony	Allotment Cancelled
2	85-D, Sec-4, D.I.Z Area	Quarter belongs to Dept. Pool, R.M.L. Hospital, case has been referred to the concerned authority for necessary action at their end.
3	C-255, Albert Square	Allotment cancelled
4	X-316, Sarojini Nagar	Allotment cancelled
5	C-197, Albert Square	Allotment Cancelled
6	68/1A, Sector-2, D.I.Z. Area	Debarred for future allotment
7	239, Sec-3, R K Puram	Allotment Cancelled
8	F-1747, Netaji Nagar	Allotment Cancelled
9	170-H, Aram Bagh	Quarter belongs to President's Estate Pool, case has been referred to the concerned authority for necessary action at their end.
10	1137,Sec-8, R.K.Puram	Allotment Cancelled
11	89/437, Sec-1, DIZ Area	Allotment cancelled on 06.05.2011
12	311, Sec-3, Sadiq Nagar	Allotment Cancelled
13	A-262, Moti Bagh-I	Allotment Cancelled
14	19-T, Sec-4, D.I.Z Area	Debarred from future allotment
15	292, Sec-3, R K Puram	Allotment Cancelled
16	753, Sec-2, R K Puram	Allotment Cancelled

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1	2	3		
17	97/6, Sec-1, M. B. R	Road Allottee	e expired	
18	167-C, Aram Bagh	Pending	g for decision.	
19	101-A, Aram Bagh	Show of	cause notice issued.	

Delhi Cooperative Societies Rules

1542. DR. JANARDHAN WAGHMARE: Will the MINISTER OF URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 2012 given in the Rajya Sabha on 14th March, 2013 and state:

(a) whether Registrar of Delhi Cooperative Societies, after conducting enquiry U/S 54 of DCS Act, 1972 and getting conclusive result thereof, issued certain specific directions to Sarva Priya Cooperative House Building Society vide Letter No. F. 46/1972/H/Coop/SP/Enquiry/2282 dated 15th September, 1989 which should have/had strictly been complied by the Management of the said Society while creating Membership No. 109, 195, 297, 366, 490 and 491, in their Membership Register; and

(b) the action which is to be proposed in case if the said Society has/had put the said directions in the sewage pit?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI): (a) Yes, Sir.

(b) In case of non-compliance by the Management, action as per relevant provisions of DCS Act 2003 and DCS Rules 2007 shall apply.

Allocation for Guwahati

1543. SHRI BHUBANESWAR KALITA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that under Urban Renewal Mission and the Urban Infrastructure Development Scheme, the city of Guwahati has been considered for expansion; and

(b) whether the Guwahati Development Department (GDD) plans to expand Guwahati by another 66 square kilometers to accommodate the city's rapid growth and development, the status of implementation and the details thereof?